

(d) if so, the details thereof alongwith laws under which it is permissible?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) The assessment and clearance of imported goods is done uniformly in all ports of import under the Customs Act, 1962, which extends to the whole of India.

(c) and (d) Adjudication of woollen/synthetic rags has not been made in the Cochin Custom House before de-stuffing of the goods during the last year.

Industrial Parks in Gujarat

3701. SHRI CHANDRESH PATEL : Will the Minister of COMMERCE be pleased to state :

(a) the assistance provided for setting up of Industrial Parks in Gujarat during each of the last five years;

(b) the details of such Parks already set up and constructed during each of the last five years, State-wise;

(c) the criteria fixed for setting up of such Industrial Parks;

(d) the number of such Parks proposed to be set up in Gujarat during 1999-2000 and 2001; and

(e) the amount proposed to be allocated for the purpose?

THE MINISTER OF COMMERCE (SHRI RAMA-KRISHNA HEGDE) : (a) to (c) A centrally sponsored Export Promotion Industrial Park (EPIP) Scheme was introduced in August, 1994 with a view to involve State Governments in creation of infrastructural facilities for export oriented production. Only those units which give a legal undertaking to the State Government to export not less than 33% of their production are allowed to be set up in the Park. However, in the case of EIPs in the North-Eastern States units undertaking to export 25% of their production are also allowed. On the basis of proposals received from State Governments, 19 EIPs have been sanctioned for establishment. The details of the parks and Central assistance provided, including to that of EPIP in Gujarat is given in Statement.

(d) As per the scheme a second EPIP in a State would be considered only after the first one has been established and is found to be operating successfully. The first EPIP in Gujarat is still under implementation.

(e) Funds are not allocated State-wise and Central Grant for EIPs released in proportion to States, contribution linked to progress of implementation.

Statement

Details of Exports Promotion Industrial Parks approved during the last five years

(Rs. Crores)

State	Location of the Project	Date of Approval	Estimated cost excl. cost of land	Area (acres)	Central grant released so far	Status of implementation
1	2	3	4	5	6	7
1. Kerala	Kakkanad (Distt. Ennakulam)	28.9.94	40.15	200	8.49	Under implementation
2. Maharashtra	Ambarnath (Distt. Thane)	28.9.94	14.82	250	10.00	Completed
3. Himachal Pradesh	Baddi (Distt. Solan)	28.9.94	9.99	236	3.00	Under implementation
4. Rajasthan	Sitapura (Distt. Jaipur)	28.9.94	16.62	365	10.00	Completed
5. Haryana	Kundli (Distt. Sonapat)	28.9.94	18.66	109.5	7.50	Under implementation
6. Karnataka	Hoodi (Distt. Bangalore)	28.9.94	15.01	190	10.00	Completed
7. Uttar Pradesh	Surajpur (Distt. Gautambudh Nagar)	20.12.94	18.50	193	10.00	Advanced stage of Completion
8. Tamil Nadu	Gommidipundi (Distt. Chengalpattu-MGR)	20.12.94	14.62	211	8.12	Under implementation
9. Andhra Pradesh	Pashamylaram (Distt. Medak)	20.12.94	14.56	227	9.00	Under implementation
10. Gujarat	Savli (Distt. Baroda)	14.3.95	16.00	200	7.20	Under implementation
11. Bihar	Hajipur (Distt. Vaishali)	28.4.95	11.11	200	3.00	Under implementation
12. Meghalaya	Byrnihat (Distt. Ribhoi)	28.4.95	13.00	209	7.50	Under implementation
13. West Bengal	Durgapur (Distt. Burdwan)	20.9.95	13.12	137.37	7.25	Under implementation

1	2	3	4	5	6	7
14. Orissa	Bhubaneswar (Distt. Khurd)	20.9.95	15.25	205	7.55	Under implementation
15. Punjab	Dhandari Kalan(Distt. Ludhiana)	28.9.94	14.30	112.74	5.90	Under implementation
16. Assam	Amingaon (near Guwahati-Distt. Kamrup)	8.2.96	14.62	68.10	10.00	Under implementation
17. Jammu & Kashmir	Samba (Distt. Jammu)	12.2.96	10.88	125	4.25	Under implementation
18. Madhya Pradesh	Siya (Distt. Dewas) (Site shifted to Pitham Pur Distt. Dhar)	24.7.95	18.83	192	4.50	Under implementation
19. Manipur	Khunuta Chingjin in Thoubal Distt.	22.9.98	14.99	100	--	Under implementation

Development of Handloom Industry

3702. SHRI RATILAL KALIDAS VARMA : Will the Minister of TEXTILES be pleased to state:

(a) whether any proposal is under consideration of the Government for formulation of new Handloom Policy for the development of handloom industry;

(b) if so, the details thereof;

(c) whether there is any provision for nomination of Members of Parliament in the Handloom Board for formulation of policy; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) and (b) The Expert Committee constituted for the purpose of reviewing the existing Textile Policy and suggest new policy measures, is looking into the handloom sector also.

(c) No, Sir.

(d) Does not arise.

[Translation]

Non-Payment of Salaries In HSCL

3703. SHRI HARI KEWAL PRASAD : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Government are aware that the employees and workers of Bhilai based H.S.C.L. have not been paid salaries for the last three months;

(b) if so, the details thereof;

(c) whether the Government propose to intervene for release of salaries to the employees at the earliest; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) and (b) Yes

Sir. The Government are aware that the Bhilai unit of HSCL is not being able to disburse salaries to its workers and employees on time. Various factors, including lack of adequate work orders has led to the company's present financial situation.

(c) and (d) A financial-restructuring-cum-financial assistance package for HSCL is presently under Government's consideration.

[English]

Mineral Concessions

3704. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the proposal for clearance from the State Governments for grant of mineral concessions for minerals specified in parts A and C of the First Schedule appended in the Mines and Minerals (Regulation and Development) Act 1957 usually get delayed;

(b) if so, the number of such cases accorded clearance during the last three years, year-wise and the number which are pending, till date; and

(c) the reasons for delay in according clearance to these cases?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (c) No, Sir. Mineral Concessions are granted as per provisions of Mines and Minerals (Regulation and Development) Act, 1957 and Rules made thereunder by the State Governments concerned. Proposals for approval of mineral concessions granted for minerals specified under the First Schedule of the aforesaid Act originate from the respective State Governments and are processed and disposed of by the Central Government as per provisions of law.

The number of mineral concessions in which Central Government accorded its clearance/approval in respect of minerals listed in Part "A" and "C" of First Schedule to the